

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

OA No.060/00984/2017

Chandigarh, this the 19th day of December, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Sukhpreet Singh, age 27 years, Group-B, S/o Late Sh. Lakhwinder Singh currently serving at Vayu Rakshak Canteen, Near Jagraon Bridge, Ludhiana, permanent resident of GTB Nagar, Ward No.5, Street No.R/12, H.No.372, Chandigarh Road, Khanna, Distt. Ludhiana (PB).

....APPLICANT

(Present: Mr. Rajesh Sehgal, Advocate.)

VERSUS

1. Union of India, through the Secretary, Government of India, Ministry of Defence, South Block, New Delhi.
2. The Chief of Army Staff, Army Headquarters, South Block, New Delhi.
3. Commander, HQ 715 (I) AD Bde, PIN 928715, C/o 56 APO.
4. Manager, Vayu Rakshak Canteen, Near Jagraon Bridge, Ludhiana.

....RESPONDENTS

**(Present: None for respondents no.1 to 3.
Mr. Vikas Thakur, counsel for respondent no.4)**

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. On a preliminary objection being raised by the respondents, with regard to the maintainability of the OA, by placing reliance upon the judgment passed by the Hon'ble Apex Court in the case **R.R. Pillai (dead) through Lrs. V. Commanding Officer HQ S.A.C. (U)**, 2009 (13) SCC 311, that this court has no jurisdiction over the employees of Unit Run Canteen, and as such OA may be dismissed. The learned counsel for the applicant is not in a position to cite any law contrary to the above judicial pronouncement, and he prayed that he be permitted to approach the competent court of law.
2. In the wake of the above noted facts, OA is dismissed as not maintainable. The applicant is free to approach the competent court of law, who has the jurisdiction over the subject matter, as per rules and law.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 19.12.2018.

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